

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

206. C.P. (IB)/348(MB)2024

**IN THE MATTER OF**

ESDS Software Solution Limited

... Petitioner

Vs

Rigved Technologies Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Siddharth B. Varma (PH)

For the Respondent:

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**ORDER**

Counsel for the Respondent prays for a short adjournment so as to file her reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **02.08.2024** for arguments.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/